

OFFICE OF THE DISTRICT & SESSIONS JUDGE, CIVIL & SESSIONS DIVISION,  
KULLU, DISTT. KULLU, HP.

No. D&SJ/Klu. Misc./13-  
Dated: 25th November, 2016.

OFFICE ORDER.

In the interest of justice and also in continuation to this office order of even dated, the following target cases are taken up for effective hearing on the dates mentioned against each:

Sr. No.	Case title	Date(s) fixed for effective hearings.
1.	(S.T)State V. Shyam Thakur	01.12.2016
2.	-do-State V. Gagan	-do-
3.	-do-State V. Jeevan	07.12.2016
4.	-do-State V. Hari Sharma etc;	01.12.2016
5.	-do-State V. Rohtash	-do-
6.	-do-State V. Shiv Singh Sen	09.12.2016
7.	-do-State V. Ramesh	01.12.2016
8.	-do-State V. Mathura	-do-
9.	Ref.Pet. Leeladhar V. LAC	08.12.2016.
10.	-do- Paras Ram V. LAC.	-do-
11.	-do- Prema Devi V. LAC	-do-
12.	C.S. Ajay Dabra V. Piare Ram	09.12.2016
13.	-do-Ajay Dabra V. Sunder Singh	-do-
14.	HMP Dev Raj V. Chander Kanta	01.12.2016
15.	-do- Virender v. Anita	-do-
16.	Ex. Pet. KCC V. Luxmi	09.12.2016

Besides, bail matters, which had already been adjourned w.e.f. 16.11.2016 to 24.11.2016 shall also be taken up for effective hearing on

30.11.2016.

BY THE ORDER OF

*Sd/-*  
District & Sessions Judge,  
Civil & Sessions Division,  
Kullu, HP.

Dated: 25th November, 2016.

Endst. No. As above

*10729*

1. Notice Board;
2. President, Bar Association, Kullu; and
3. Learned Public Prosecutor;
4. Reader of the Court,
5. System Officer,  
for information.

*9*  
District & Sessions Judge,  
Civil & Sessions Division,  
Kullu, HP. *agm*